



**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

**CRIMINAL APPEAL NO. _____ OF 2025
(@ SLP(CRL.) No.14286/2024)**

NITIN TIBREWAL

APPELLANT(S)

VERSUS

DIRECTORATE OF ENFORCEMENT

RESPONDENT(S)

WITH

**CRIMINAL APPEAL NO. _____ OF 2025
(@ SLP(CrI) No. 1217/2025)**

**CRIMINAL APPEAL NO. _____ OF 2025
(@ SLP(CrI) No. 1283/2025)**

**CRIMINAL APPEAL NO. _____ OF 2025
(@ SLP(CrI) No. 2598/2025)**

**CRIMINAL APPEAL NO. _____ OF 2025
(@ SLP(CrI) No. 2072/2025)**

SLP(CrI) No. 703/2025

SLP(CrI) No. 2367/2025

SLP(CrI) No. 1364/2025

SLP(CrI) No. 1528/2025

SLP(CrI) No. 1909/2025

SLP(CrI) No. 2199/2025

SLP(Crl) No. 2229/2025

SLP(Crl) No. 1993/2025

SLP(Crl) No. 2580/2025

SLP(Crl) No. 2602/2025

SLP(Crl) No. 3587/2025

SLP(Crl) No. 3500/2025

SLP(Crl) No. 4867/2025

O R D E R

1. Leave granted in SLP(CRL.) No.14286/2024, SLP(Crl) No. 1217/2025, SLP(Crl) No. 1283/2025, SLP(Crl) No. 2598/2025 and SLP(Crl) No. 2072/2025.
2. We have heard the learned Additional Solicitor General (for short, the 'ASG') appearing for the CBI, the learned ASG appearing for the Directorate of Enforcement, the learned Senior counsel, and counsel appearing for the parties, at length.
3. In all of these matters, the appellants/petitioners have been arrayed as accused either for the predicate offence or for the offences punishable under Sections 3

and 4 of the Prevention of Money Laundering Act, 2002 (for short, 'the PMLA') or for both.

4. Learned Senior counsel and other counsel appearing for the appellants/petitioners made the following submissions:

Some of the co-accused in these matters have already been granted bail. The roles which have been attributed to the appellants/petitioners who are before us, are less serious when compared to that of those who have already been granted bail. This Court has taken note of the fact that the trial is going to be prolonged due to the voluminous documents filed by the Investigating Agencies and the huge number of witnesses named. The appellants/petitioners have been under incarceration for more than one year. For some of them, bail has neither been granted in the predicate offence nor in the PMLA offence and in cases where bail has already been granted in the PMLA offence, they are entitled to bail in the predicate offence as well.

Taking into consideration the above, the impugned order(s) passed by the High Court will have to be set aside, particularly when in some of the orders, the High Court has taken into consideration the rigor of Section 45 of the PMLA while dealing with the predicate offence. In any case, the said rigor would not apply in view of the decision rendered by this Court in 'V. Senthil Balaji vs. The Deputy Director, Directorate of Enforcement' in CrI. A. No.4011/2024 on 26.09.2024, as there is a bounden duty not only on the part of the Court but also on the part of the prosecution to ensure that the trial is concluded within a reasonable time period, which is not likely to take place in the present matters.

5. Mr. S.D. Sanjay, learned ASG appearing for the CBI and Mr. S.V. Raju, learned ASG appearing for the Directorate of Enforcement submitted that the allegations made against the appellants/petitioners are serious. Gullible victims have been deceived of crores of money.

In all these cases, money has been laundered as seen from the documents filed by the Investigating Agencies. After the money was laundered, it was taken to Dubai and thereafter, brought back to India through hawala transactions with the able assistance of the appellants/petitioners before us. The main accused are yet to be apprehended. Therefore, on the peculiar facts of the case, there is no need for any interference.

6. Mr. S.D. Sanjay, the learned ASG appearing for the CBI submitted that in those cases where the CBI is undertaking the investigation, a period of two months may be given as further investigation is going on.
7. Taking note of the submissions made by the learned ASG appearing for the CBI, we are inclined to adjourn the SLP(Crl) No. 703/2025, SLP(Crl) No. 2367/2025, SLP(Crl) No. 1364/2025, SLP(Crl) No. 1528/2025, SLP(Crl) No. 1909/2025, SLP(Crl) No. 2199/2025, SLP(Crl) No. 2229/2025, SLP(Crl) No. 1993/2025, SLP(Crl) No. 2580/2025, SLP(Crl)

No. 2602/2025, SLP(Crl) No. 3587/2025, SLP(Crl) No. 3500/2025 & SLP(Crl) No. 4867/2025, to be taken up on 25.09.2025.

8. This leaves us with the appeals involving the PMLA offences. As submitted, some of the co-accused have already been granted bail by the High Court and by co-ordinate Benches of this Court. We have also taken note of the roles attributed to the appellants. Though their roles are varied, taking into consideration the period of incarceration and that the trial is likely to be delayed, we are inclined to grant bail.
9. Accordingly, the impugned order(s) stand set aside and the appellants are granted bail, subject to the terms and conditions that may be imposed by the Trial Court.
10. The Trial Court shall impose an additional condition directing the appellants to file an undertaking that they will not be involved in any similar offence in the future, either directly or indirectly.
11. The Trial Court shall also impose a condition

that all the appellants shall report before the Trial Court once a week, apart from impounding their passports.

12. Liberty is given to the prosecuting agency to seek cancellation of bail, in the event of any of the conditions to be imposed by the Trial Court, being violated.

13. Accordingly, the appeals stand allowed.

14. Pending application(s), if any, shall stand disposed of.

.....J.
[M.M. SUNDRESH]

.....J.
[NONGMEIKAPAM KOTISWAR SINGH]

NEW DELHI;
23rd JULY, 2025

ITEM NO.20

COURT NO.6

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)
No(s). 14286/2024

[Arising out of impugned final judgment and order
dated 04-10-2024 in MCRC No. 3062/2024 passed by
the High Court of Chhatisgarh at Bilaspur]

NITIN TIBREWAL

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

WITH

SLP(Crl) No. 703/2025 (II-C)

IA No. 94785/2025 - EXEMPTION FROM FILING O.T.

IA No. 90417/2025 - EXEMPTION FROM FILING O.T.

IA No. 59160/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 54212/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 94783/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 1217/2025 (II-C)

IA No. 139781/2025 - EXEMPTION FROM FILING O.T.

IA No. 144712/2025 - EXEMPTION FROM FILING O.T.

IA No. 146149/2025 - INTERIM BAIL

IA No. 144711/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 149450/2025 - WITHDRAWAL OF CASE /
APPLICATION

SLP(Crl) No. 1283/2025 (II-C)

SLP(Crl) No. 2367/2025 (II-C)

IA No. 94122/2025 - EXEMPTION FROM FILING O.T.

IA No. 94121/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 1364/2025 (II-C)
IA No. 94679/2025 - EXEMPTION FROM FILING O.T.
IA No. 94677/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 1528/2025 (II-C)
IA No. 95485/2025 - EXEMPTION FROM FILING O.T.
IA No. 95483/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 80078/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 2072/2025 (II-C)
IA No. 117111/2025 - EXEMPTION FROM FILING O.T.
IA No. 117110/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 1909/2025 (II-C)
IA No. 95233/2025 - EXEMPTION FROM FILING O.T.
IA No. 95232/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 2199/2025 (II-C)
IA No. 95471/2025 - EXEMPTION FROM FILING O.T.
IA No. 95470/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 2229/2025 (II-C)
IA No. 94777/2025 - EXEMPTION FROM FILING O.T.
IA No. 94775/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 1993/2025 (II-C)
IA No. 93926/2025 - EXEMPTION FROM FILING O.T.
IA No. 93925/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 2580/2025 (II-C)
IA No. 94896/2025 - EXEMPTION FROM FILING O.T.
IA No. 94895/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 2598/2025 (II-C)
IA No. 117283/2025 - EXEMPTION FROM FILING O.T.
IA No. 117280/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 2602/2025 (II-C)
IA No. 95188/2025 - EXEMPTION FROM FILING O.T.
IA No. 95186/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 3587/2025 (II-C)
IA No. 90408/2025 - EXEMPTION FROM FILING O.T.
IA No. 90406/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 155163/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 3500/2025 (II-C)
IA No. 95437/2025 - EXEMPTION FROM FILING O.T.
IA No. 95434/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 4867/2025 (II-C)
IA No. 155218/2025 - INTERVENTION/IMPLEADMENT

Date : 23-07-2025 This petition was called on for
hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Gaurav Agrawal, Sr. Adv.
Mr. Mukul Rohatgi, Sr. Adv.
Mr. Vikas Pahwa, Sr. Adv.
Dr. Abhishek Manu Singhvi, Sr. Adv.
Mrs. V. Mohana, Sr. Adv.
Mr. Tushar Giri, Adv.
Mr. Sahil Bhalaik, AOR
Mr. Gagan Tiwari, Adv.
Mr. Siddharth Anil Khanna, Adv.
Mr. Ritik Arora, Adv.
Mr. Shivam Mishra, Adv.
Ms. Nancy Shamim, Adv.
Ms. Gulshan Jahan, Adv.
Mr. Yash Johri, Adv.
Mr. Shashank Mishra, Adv.

Mr. Rishi Kapoor, AOR

Mr. Siddharth Agarwal, Sr. Adv.

Mr. Viresh B. Saharya, AOR
Mr. Gagan Tiwari, Adv.
Mr. Himanshu Sinha, Adv.
Mr. Mohit Kumar, Adv.
Mr. Akshat Agarwal, Adv.
Mr. Rishabh Mathur, Adv.
Mr. Monika Singh, Adv.

Mr. T. Raja, Sr. Adv.
Mr. Vijay Aggarwal, Adv.
Mr. Ayush Jindal, Adv.
Mr. Yash Agrawal, Adv.
Ms. Muskan Aggarwal, Adv.
Mr. Shubh Mathur, Adv.
Mr. Kushal Pannu, Adv.
Mr. Ankit Acharya, AOR

Mr. Siddharth Aggarwal, Sr. Adv.
Mr. Shashank Mishra, Adv.
Mr. Dileep Singh Rajpurohit, Adv.
Ms. Nancy Singla, Adv.
Ms. Vaidruti Misra, AOR

Mr. Sameer Shrivastava, AOR
Mr. Gagan Tiwari, Adv.
Mr. Niteen Sinha, Adv.

Mr. Gopal Jha, AOR

Dr. Rajesh Pandey, Sr. Adv.
Mr. Siddharth Aggarwal, Sr. Adv.
Mr. Gaurav Agrawal, Sr. Adv.
Mr. Manohar Pratap, AOR
Mr. Shashank Mishra, Adv.
Ms. Arshiya Ghose, Adv.
Ms. Ayushi Pandey, Adv.
Ms. Vismita Diwan, Adv.
Mr. Prashanth Sharmila Prakash, Adv.
Mr. Shubhendu Rai, Adv.

For Respondent(s) Mr. Prashant Singh, AOR

Mr. Suryaprakash V. Raju, A.S.G.
Mr. Satya Darshi Sanjay, A.S.G.
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.

Mr. Hitarath Raja, Adv.
Mr. Mili Joy Baxi, Adv.
Mr. Mrigank Pathak, Adv.
Mr. Vivek Gurnani, Adv.
Mr. Parantap Singh, Adv.
Mr. Samrat Goswami, Adv.
Mr. Animesh Upadhyay, Adv.
Mr. Arvind Kumar Sharma, AOR
Ms. Divya S Rao, Adv.
Mr. Shyam Bhageria, Adv.
Ms. Aakriti Mishra, Adv.

Mr. Ravi Sharma, D.A.G.
Mr. Apoorv Shukla, AOR
Ms. Madhulika Rai Sharma, Adv.
Ms. Prabhleen A. Shukla, Adv.
Mr. Swapnil Chaudhary, Adv.
Mr. Ishann Bhardwaj, Adv.

Mr. Satya Darshi Sanjay, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Ms. Astha Singh, Adv.
Mr. Akshay Amritanshu, Adv.
Ms. Mili Baxi, Adv.
Mr. Annam Venkatesh, Adv.

UPON hearing the counsel the Court made
the following
O R D E R

SLP(CRL.) No.14286/2024, SLP(Crl) No. 1217/2025,
SLP(Crl) No. 1283/2025, SLP(Crl) No. 2598/2025 &
SLP(Crl) No. 2072/2025:

Leave granted.

The relevant portion of the order reads as
under:-

‘Accordingly, the impugned
order(s) stand set aside and
the appellants are granted
bail, subject to the terms
and conditions that may be
imposed by the Trial Court.’

The appeals are allowed in terms of the

signed order.

Pending application(s), if any, shall stand disposed of.

SLP(Crl) No. 703/2025, SLP(Crl) No. 2367/2025,
SLP(Crl) No. 1364/2025, SLP(Crl) No. 1528/2025,
SLP(Crl) No. 1909/2025, SLP(Crl) No. 2199/2025,
SLP(Crl) No. 2229/2025, SLP(Crl) No. 1993/2025,
SLP(Crl) No. 2580/2025, SLP(Crl) No. 2602/2025,
SLP(Crl) No. 3587/2025, SLP(Crl) No. 3500/2025 &
SLP(Crl) No. 4867/2025:

List the matters on 25.09.2025.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR

(Signed order is placed on the file)